

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 105**  
**(IB)-1126(PB)/2019**

**IN THE MATTER OF:**

M/s. P-Net Solutions Ltd.  
v.

.... Applicant/petitioner

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

Mr. Davesh Bhatia, Adv.  
Mr. Ankur Kanwar, Proxy Counsel

**ORDER**

Ld. Proxy Counsel for the corporate debtor states that there is an exigency in the family of the main counsel Mr. Abhay Kaushik and seeks adjournment.

List for final arguments on 07.08.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**